IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 75386 of 2019

(Arising out of Order-in-Appeal No. 478/JSR/2018 dated 30.10.2018 passed by the Commissioner (Appeals), Central Goods and Service Tax and Central Excise, Grand Emerald, 2nd and 3rd Floors, Ashok Nagar, Kadru-Argora Main Road, Ranchi – 834 002)

M/s. S.S.P. Construction **: Appellant**
New Bengali Colony,
Near Kumar Bandh, Gamharia,
District: Saraikela, Kharsawan – 832 108 (Jharkhand)

VERSUS

Commissioner of C.G.S.T. and Central Excise **: Respondent**
Outer Circle Road, Bistupur,
Jamshedpur – 831 001

APPEARANCE:

None for the Appellant

Shri P.K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75664 / 2024

DATE OF HEARING / DECISION: 16.04.2024

Order :

Upon perusal of the documents placed on record, it is seen that the Appellant has filed a copy of Form No.SVLDRS-4, which is the Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) [SVLDR] Scheme, 2019. The present appeal is thus deemed to be withdrawn in terms of Section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. Accordingly, the appeal is dismissed, as withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd